

**Central Administrative Tribunal
Principal Bench**

**OA No.2431/2013
MA No.4013/2014
MA No.545/2015
MA No.1576/2015
MA No.2428/2015**

New Delhi, this the 16th day of August, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Maneesh Agnihotri
S/o Sh. R. K. Agnihotri
Aged about 42 years,
R/o 193, Sector A, Pocket B & C,
Vasant Kunj,
New Delhi 70.

... Applicant.

(By Advocate : Shri M. S. Ramalingam)

Versus

1. Union of India through
The Chairman, Central Board of Trustee (EPF) and
Minister, Ministry of Labour & Employment,
Shram Shakti Bhawan,
Rafi Marg,
New Delhi 110001.
2. Union of India through
The Secretary
Ministry of Labour & Employment,
Shram Shakti Bhawan,
Rafi Marg,
New Delhi 110001.
3. Central Provident Fund Commissioner
Employees' Provident Fund Organisation,
Bhavishya Nidhi Bhawan,
14, Bhikaji Cama Place,
New Delhi 110 066. ... Respondents.

(By Advocate : Ms. Aparna Bhat and Shri Ashok Kumar)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

In view of the order dated 11.12.2014 passed by the Appellate Authority, Shri M. S. Ramalingam, learned counsel for the applicant seeks to withdraw this OA with liberty to seek remedial measures in the

event fresh disciplinary proceedings are initiated against the applicant. Prayer is allowed.

2. The OA stands dismissed as withdrawn with the above liberty. All ancillary applications shall stand disposed of.

(K. N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

/pj/